State Vs Sarfaraj & Ors.
FIR No. 282/2019
PS.: Kotwali
U/s: 304/34 IPC

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Ravinder Singh, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

Reply filed by the IO.

Learned counsel seeks sometime to file written arguments in terms of the directions passed by the Learned District & Sessions Judge (HQs).

It is further stated that, he is not interested for arguments through V.C. As such, at his request, put up in court for **27/05/2020**.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

BAIL APPLICATION

FIR No. : 455/14
PS: Kotwali
State v. Amit Kumar Singh
U/S: 302/394/398/34 IPC

20.05.2020.

Present: Sh. Narendra Tripathi,Ld. Addl. PP for the State.

Sh. Kunal Manav, Ld. Counsel for applicant/ accused. (through Video Conferencing).

Report filed by IO. Same is taken on record.

Present application is not filed by DLSA, but by private counsel.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. In view of the latest guidelines issued by the Hon'ble High Court of Delhi dated 18.05.2020, this case u/S 302 IPC is covered and it is stated that accused is in JC for more than two years but IO has not given the previous conviction report.

-3/0

3. As such, it is directed that **IO/SHO** to file :

(i) Previous **conviction**, if any, report;

(ii) A report that present accused is **not involved,** in any other case;

(iii) A report that whether present accused is in JC in the present case for more than two years or not.

4. Further, **Jail Superintendent concerned** to file a report regarding:

(i) Copy of custody warrant of present accused;

(ii) A certificate regarding good conduct, if any, of the accused during his custody period so far.

Put up for report, arguments and further appropriate orders on 23.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.05.2020

Rohini/ASJ
E-mail:sdjr-tihar
-19, Rohini, Delhi

BAIL APPLICATION

FIR No. : 455/2014
PS: Kotwali
State v. Karan Valecha
U/S: 302/394/398/34 IPC &
r/w section 25/27/54/59 A.Act

20.05.2020.

Present: Sh. Narendra Tripathi,Ld. Addl. PP for the State.

Sh. Hemant Gulati, Ld. Counsel for applicant/ accused in person.

Reply filed by IO. Same is taken on record. But previous conviction report not filed.

Present application is not filed by DLSA, but by private counsel.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. In view of the latest guidelines issued by the Hon'ble High Court of Delhi dated 18.05.2020, this case u/S 302 IPC is covered and it is stated that accused is in JC for more than two years but IO has not given the previous conviction report.

3. As such, it is directed that **IO/SHO** to file :

(i) Previous **conviction**, if any, report;

(ii) A report that present accused is **not involved,** in any other case;

(iii) A report that whether present accused is in JC in the present case for more than two years or not.

4. Further, **Jail Superintendent concerned** to file a report regarding:

(i) Copy of custody warrant of present accused;

(ii) A certificate regarding good conduct, if any, of the accused during his custody period so far.

Put up for report, arguments and further appropriate orders on 23.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.05.2020

BAIL APPLICATION

FIR No.: 73/20
PS: Nabi Karim
State Vs. Ehsan
U/s: 307/323/34 IPC

20.05.2020

Present: Sh. Narendra Tripathi, Learned Addl. PP for State.
Sh. Faraz Khan, Ld. counsel for applicant / accused.

1. Vide this order, present bail application u/s 438 Cr.PC filed on 29.04.2020 for anticipatory bail by accused/ applicant is disposed of.

2. In nut shell, it is stated by the accused side that he is the sole bread earner in the family. That Section mentioned in the FIR bailable . That he does not have any previous conviction record. That he is ready to furnish sound surety. That he has deep roots in the society. It is further argued that in fact present applicant was only mediating and trying to save each other and wanted to pacify the matter. That there is a video footage also which indicate the same.

3. On the other hand, it is argued on behalf of the state that, as also replied in the reply dated 01.05.2020. That investigation is still pending. That present accused Dharmender @ Ehsan alongwith his associates caught hold of victim Naeem Khan and Ashwani and stabbed in stomach, waist and right hip of Naeem Khan with knife with intention to kill him. That present accused is involved in many other cases. That for custodial interrogation,

present accused is required. That he may threaten the witness/complainant. It is further stated that initially the FIR was under 323, 324 r/w Section 34 IPC but later section 307 IPC was also added.

4. I have heard both the sides and gone through the record.

5. The personal liberty is a priceless treasure for a human being. It is founded on the bed rock of constitutional right and accentuated further on human rights principle. The sanctity of liberty is the fulcrum of any civilized society. Deprivation of liberty of a person has enormous impact on his mind as well as body. Further article 21 Of the Constitution mandates that no person shall be deprived of his life or personal liberty except according to procedure established by law. Further India is a signatory to the International Covenant On Civil And Political Rights, 1966 and, therefore, Article 21 of the Constitution has to be understood in the light of the International Covenant On Civil And Political Rights, 1966. *Further* Presumption of innocence is a human right. Article 21 in view of its expansive meaning not only protects life and liberty ,but also envisages a fair procedure. Liberty of a person should not ordinarily be interfered with unless there exist cogent grounds therefor. The fundamental principle of our system of justice is that a person should not be deprived of his liberty except for a distinct breach of law. If there is no

substantial risk of the accused fleeing the course of justice, there is no reason why he should be imprisoned during the period of his trial. The basic rule is to release him on bail unless there are circumstances suggesting the possibility of his fleeing from justice or thwarting the course of justice. When bail is refused, it is a restriction on personal liberty of the individual guaranteed by Article 21 of the Constitution.

6. But, the liberty of an individual is not absolute. The Society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the societal order. A society expects responsibility and accountability form the member, and it desires that the citizens should obey the law, respecting it as a cherished social norm. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly thing which the society disapproves, the legal consequences are bound to follow.

7. In this case, vide order dated 01.05.2020, accused was directed to join investigation on 02.05.2020 and 05.05.2020 and also as and when called upon by the IO and he joined the investigation accordingly. It is further stated by the IO as far as video footage is concerned, the present applicant does not appear to be aggressor but pacifier only.

Under these circumstances, having regard to the nature of dispute, role of the accused investigated so far, material on

record and the maximum punishment for such offence, although this court is not inclined to grant relief sought in the present application, but present application is disposed of with the directions that ***seven working days notice shall be given to the applicant/*** **accused** and also on the official address of the counsel as mentioned in the bail applications. In the meanwhile, the applicants shall join the investigations as and when called upon to do so.

With these observations, present application stands disposed.

Copy of this order be given dasti.

(NAVEEN KUMAR KASHYAP)
ASJ-04(Central/Delhi
20.05.2020

BAIL APPLICATION

FIR No. : 02/14
PS: Jama Masjid
State v. Abdul Salam & Ors.
U/S: 302/394/411/34 IPC

20.05.2020.

Present: Sh. Narendra Tripathi,Ld. Addl. PP for the State.
Sh. Asghar Khan, Ld. Counsel for applicant/ accused. (through Video Conferencing).

Present application is not filed by DLSA, but by private counsel.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. In view of the latest guidelines issued by the Hon'ble High Court of Delhi dated 18.05.2020, this case u/S 302 IPC is covered and it is stated that accused is in JC for more than two years but IO has not given the previous conviction report.

3. As such, it is directed that **IO/SHO** to file :

(i) Previous **conviction**, if any, report;

(ii) A report that present accused is **not involved,** in any other case;

(iii) A report that whether present accused is in JC in the present case for more than two years or not.

4. Further, **Jail Superintendent concerned** to file a report regarding:

(i) Copy of custody warrant of present accused;

(ii) A certificate regarding good conduct, if any, of the accused during his custody period so far.

Put up for report, arguments and further appropriate orders on 23.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.05.2020

BAIL APPLICATION

FIR No. : 302/18
PS: Paharganj
State v. Dharam Singh @ Vicky
U/S: 302 IPC

20.05.2020.

Present: Sh. Narendra Tripathi,Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for applicant/accused.
Report filed by IO. Same is taken on record.

Present application is not filed by DLSA, but by private counsel.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. In view of the latest guidelines issued by the Hon'ble High Court of Delhi dated 18.05.2020, this case u/S 302 IPC is covered and it is stated that accused is in JC for more than two years but IO has not given the previous conviction report.

3. As such, it is directed that **IO/SHO** to file :

(i) Previous **conviction**, if any, report;

(ii) A report that present accused is **not involved,** in any other case;

(iii) A report that whether present accused is in JC in the present case for more than two years or not.

4. Further, **Jail Superintendent concerned** to file a report regarding:

(i) Copy of custody warrant of present accused;

(ii) A certificate regarding good conduct, if any, of the accused during his custody period so far.

Put up for report, arguments and further appropriate orders on 22.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.05.2020

BAIL APPLICATION

FIR No. : 330/15
PS: Paharganj
State v. Umesh Kumar Patel
U/S: 302 IPC

20.05.2020.

Present: Sh. Narendra Tripathi,Ld. Addl. PP for the State.

Sh. Shadman Ali,Ld. Counsel for applicant/ accused in person (through Video Conferencing).

Reply filed by IO. Same is taken on record. But there is no detail regarding previous conviction as well as involvement.

Present application is not filed by DLSA, but by private counsel.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. In view of the latest guidelines issued by the Hon'ble High Court of Delhi dated 18.05.2020, this case u/S 302 IPC is covered and it is stated that accused is in JC for more than two years but IO has not given the previous conviction report.

3. As such, it is directed that **IO/SHO** to file :

(i) Previous **conviction**, if any, report;

(ii) A report that present accused is **not involved,** in any other case;

(iii) A report that whether present accused is in JC in the present case for more than two years or not.

4. Further, **Jail Superintendent concerned** to file a report regarding:

(i) Copy of custody warrant of present accused;

(ii) A certificate regarding good conduct, if any, of the accused during his custody period so far.

Put up for report, arguments and further appropriate orders on 26.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.05.2020

State Vs Harpreet Singh
FIR No. 143/2013
PS.: Rajender Nagar
U/s: 364A/342/323/120B/34 IPC

20.05.2020
Present: Mr. N.N. Tripathi, Learned Addl. PP for State.
Ms. Parul Rohatgi, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

Heard.

In view of the bail order, bail bond sought to be furnished by the accused. It is further pointed out that as this court is not the concerned court, therefore, release warrant cannot be prepared as record is available with Ahlmad of the concerned court.

Further there are directions by the Hon'ble High Court committee including dated 18/05/2020. In letter and spirit of such directions and the facts and circumstances of the case, order dated

Contd...../-

18/05/2020 of bail granted is modified only to the extent that instead of personal bond and surety bond, **accused is admitted to interim bail on furnishing personal bond in the sum of Rs.15,000/- to the satisfaction of the Jail Superintendent concerned.** The other interim bail conditions shall remain the same. Further copy of this order be sent to concerned Jail Superintendent for necessary compliance. Copy of this order be given dasti.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

BAIL APPLICATION

FI No. : 5/2014
PS: Special Cell
State v. Kurban @ Mohd. Qurban
U/S: 20 NDPS Act

20.05.2020.

Present: Sh. Narendra Tripathi,Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for applicant/accused.
Report filed by IO. Same is taken on record.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

Reply already filed.

It is stated that regular case is pending before Ms. Nilofer Abida Parveen, Ld. ASJ , Central.

As such, at request, put up before abovementioned court for arguments and orders on **22.05.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
20.05.2020

State Vs Varun
FIR No. 86/2020
PS.: Nabi Karim
U/s: 376 IPC & 6 POCSO Act

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
IO SI Jayesh Kalal in person.

Fresh chargesheet filed.

Put up for consideration / appropriate orders for **26/05/2020** before concerned Court.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

State Vs Rajesh @ Prem
FIR No. 118/2020
PS.: Ranjeet Nagar
U/s: 392/397/34 IPC

20.05.2020
Present: Mr. N.N. Tripathi, Learned Addl. PP for State.
Learned counsel for applicant through V.C.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

Report regarding details of bail granted to the accused Rajesh @ Prem again not filed by IO today.

Issue show cause notice to the IO as to why report not filed so far.

At this stage, it is stated by the counsel that main case is pending before the court of Mr. Anuj Aggarwal, Ld. ASJ (Central), Delhi who is on bail duty tomorrow. As such, it is requested that the matter be put up for tomorrow so that the factum of accused is on bail can be verified by the court concerned itself.

As such, put up for 21/05/2020. ***Concerned Co-ordinator / Filing center is directed to ensure that this matter is put up before Mr. Anuj Aggarwal, Ld. ASJ (Central), Delhi accordingly.***

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE

State Vs Sunder
FIR No. 252/2016
PS.: Kotwali
U/s: 392, 397, 34 IPC & 25 Arms Act

20.05.2020
Present: Mr. N.N. Tripathi, Learned Addl. PP for State.
Mr. Arvind Kumar, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

This is an application for summoning of the report from the Jail Superintendent Tihar Jail for not releasing of the accused namely Sunder.

Heard.

Status report be called from the concerned Jail Superintendent with regard to release of the applicant / accused Sunder for **22/05/2020**.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

State Vs Dr. Yogesh Yadav
FIR No. 0072/2020
PS.: Crime Branch
U/s: 269/270/469/500 IPC

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Shishir Pinake, Learned Counsel for applicant.
Mr. Pramod Dubey, learned counsel for complainant.
IO SI Pramod Kumar in person.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

It is stated by the IO that present case relates to the jurisdiction of of New Delhi District.

At this stage, in view of the submissions made by the IO, learned counsel for the accused seeks to withdraw the present bail application on this technically jurisdictional ground only with liberty to file afresh before the concerned jurisdictional court.

As such, present application is dismissed as withdrawn with liberty to file afresh before the court of concerned District. Copy of order be given dasti.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

State Vs Suraj @ Charang & Anr.
FIR No. 311/2019
PS.: Crime Branch
U/s: 20 & 29 NDPS Act

20.05.2020
Present: Mr. N.N. Tripathi, Learned Addl. PP for State.
Mr. Sumit Sharma, learned counsel for applicant through V.C.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

Reply not filed.

Let reply be filed by the next date of hearing preferably through the mode prescribed in the circular passed by Learned District & Sessions Judge(HQs) Delhi i.e. in electronic form through Learned Addl.PP concerned.

Put up for **26/05/2020**.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

State Vs Bhola
FIR No. 79/2018
PS.: Kotwali
U/s: 328/379/411/34 IPC

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Vinay Kumar, learned counsel for applicant through V.C.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Moto W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 18/04/2020, present application is taken up.

Heard.

The offence in question is punishable upto 10 years. As such, the case falls under relaxed criteria for granting interim bail as directed by the Hon'ble High Court. As such, the applicant is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond ***in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned***. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

At this stage, report with regard to applicant from Superintendent Jail No.3 received. Be taken on record.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

BAIL APPLICATION

FIR No. 415/15
PS.: Kotwali
State v. Lalit @ Babloo
U/s: 395/397/365/120 B IPC

20.05.2020.

Present: Sh. Narendra Tripathi, Ld. Addl. PP for the State.
Sh. Faraz Khan, Ld. counsel for applicant/ accused (through Video Conferencing).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Arguments heard through Video Conferencing.

3. In nutshell, it is stated in the application that country at present is suffering from COVID-19 infection and same is on the rise. Even Hon'ble High Court of Delhi has issued certain guidelines for release of accused persons on interim bail. It is further stated that accused has a wife and two children and such wife has met with an accident and has got her leg fractured.

Further, it is harvesting season. That he is in JC since 2015 i.e. for about 5 years. That he is willing to abide by any condition imposed by this court. It is further stated that brother of the accused fingers are cut in an accident and he is recently operated upon. Medical documents are also enclosed.

4. On the other hand, interim bail application is opposed. It is stated that offence is heinous in nature and not covered in the guidelines issued by Hon'ble High Court of Delhi as mentioned above.

5. It may be noted that it is also directed by Hon'ble High court that in any case bail application, including interim bail application, are to be decided on merit.

In present case, in report dated 20.05.2020 filed by SI Dayanand, factum of operation of accused brother is not denied. Further, having regard to the latest guidelines filed by Hon'ble High Court and the fact that he is in JC for about five years, he is admitted to interim bail subject to certain conditions mentioned below.

6. It may be noted, that when different aspects are interconnected, then a holistic approach need to be taken .

Since interim bail is granted in this case , thus after the expiry of the period of such bail the accused had to surrender back in concerned jail .

It may also be note that earlier court was ordering, in appropriate cases, physical attendence of such accused

before SHO physical, e.g. once a week.

Further ,in today's corona times ,court should not and thus do not direct the physical attendence in police station, including having regard to nature of corona infection , social distancing norms as well as due to the inconvineince which may be faced by accused due to lockdown .

Further problems being faced on account of lock-down due to the same is also urged by the accused/applicant side.

Therefore, apart from other well settled grounds, such above mentioned conditions are deemed to be fit in overall facts and circumstances of the present case, as it is not desired otherwise to direct accused to mark physical attendance in the police station or no attendance at all. Thus as a viable alternetive to such condition to physical attendence need to be ordered. Further, when the accused need to surrender back to jail, it will assist in screening against corona infection.

It may further be noted that consent of the accused is taken through his learned counsel. It is stated that accused is ready to abide by any condition put by the court .

7. In this background , to get sufficient information ,in order to to reduce and detect spread of Corona infection ,when the accused surrender back to jail ,as also for better ensure that he do not flee from justice , and further that social distancing is

maintained during present pandemic period, accused is admitted to interim bail subject to following conditions:

(i) furnishing personal bond to the satisfaction of jail superintendent concerned;

(ii) Interim bail is allowed for **45** days . After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;

(iii) applicant shall not flee from the justice;

(iv) applicant shall not tamper with the evidence;

(v) applicant shall not threaten or contact in any manner to the prosecution witnesses;

(vi) applicant shall not leave country without permission;

(vii) applicant shall convey any change of address immediately to the IO and the court;

(viii) applicant shall also provide her mobile number to the IO;

(ix) applicant shall mark his attendance before concerned IO, and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO concerned;

(x) applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.

(xi) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm

everyday.

(xii) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep IGPS as well as Bluetooth ON all the time during the period of such interim bail.

8. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and directions from time to time as mentioned above. With these directions, the present application stands disposed of.*

(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
20.05.2020

BAIL APPLICATION

State Vs Padam
FIR No. 335/2019
PS.: Nabi Karim
U/s: 308/34 IPC

20.05.2020
Present: Mr. N.N. Tripathi, Learned Addl. PP for State.
Mohd. Saleem, learned counsel for the applicant.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Arguments heard.

3. It is stated that co-accused except one accused have already been granted regular bail. Some of them are on bail. It is further stated that he is lodged in Rohini Jail where there is possibility of infection of coronavirus disease (Covid-19). It is further stated that he in JC for the last five months and trial is now likely to take sometime. It is further stated that offence is punishable upto seven years only. Applicant / accused has given consent for sharing his GPS and install **Aarogya Setu**' App on his mobile phone.

4. On the other hand, interim bail application is opposed. It is stated that offence is heinous in nature and not covered in the

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guidelines issued by Hon'ble High Court of Delhi as mentioned above.

5. It is also the directions by Hon'ble High court that in any case bail application, including interim bail application, are to be decided on merit in any case. In present case, in report dated 20/05/2020 has been filed by the police.

6. It may be noted, that when different aspects are interconnected, then a holistic approach need to be taken. Since interim bail is granted in this case, thus after the expiry of the period of such bail the accused had to surrender back in concerned jail. It may also be note that earlier court was ordering, in appropriate cases, physical attendence of such accused before SHO physical, e.g. once a week. Further, in today's corona times ,court should not and thus do not direct the physical attendence in police station, including having regard to nature of corona infection, social distancing norms as well as due to the inconvineince which may be faced by accused due to lockdown .

Further problems being faced on account of lock-down due to the same is also urged by the accused/applicant side. Therefore, apart from other well settled grounds, such above mentioned conditions are deemed to be fit in overall facts and circumstances of the present case, as it is not desired otherwise to direct accused to mark physical attendance in the police station or no attendance at all. Thus as a viable alternetive to such condition to physical attendence need to be ordered. Further, when the accused need to surrender back to jail, it will assist in screening against corona infection.

It may further be noted that consent of the accused is

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taken through his learned counsel. It is stated that accused is ready to abide by any condition put by the court .

7. In this background, to get sufficient information, in order to to reduce and detect spread of Corona infection, when the accused surrender back to jail, as also for better ensure that he do not flee from justice, and further that social distancing is maintained during present pandemic period, accused is admitted to interim bail subject to following conditions:

I) furnishing ***personal bond in the sum of Rs. 15,000/-*** to the satisfaction of **concerned Jail Superintendent.**

(a) Interim bail is allowed for ***45 days***. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;

(b) Applicant shall not flee from the justice;

(c) Applicant shall not tamper with the evidence;

(d) Applicant shall not threaten or contact in any manner to the prosecution witnesses;

(e) Applicant shall not leave country without permission;

(f) Applicant shall convey any change of address immediately to the IO and the court;

(g) Applicant shall also provide her mobile number to the IO;

(h) Applicant shall mark his attendance before concerned IO ,and if he is not available then to

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concerned SHO, every alternative /second day through mobile by sharing his location with the SHO concerned;

(i) Applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.

(j) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday.

(k) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep lGPS as well as Bluetooth ON all the time during the period of such interim bail.

8. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

9. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
20.05.2020

State Vs Rashid Khan
FIR No. 213/2018
PS.: Crime Branch (Central)
U/s: 21 NDPS Act.

20.05.2020
Present: Mr. N.N. Tripathi, Learned Addl. PP for State.
Mr. Nitin Bansal, learned counsel for the applicant.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

Reply filed.

Arguments heard.

As per reply dated 18/05/2020 filed by ASI Sudhir Kumar, the medical documents of wife of accused are verified through doctor. As per reply received, wife of accused namely Mrs. Najma was advised for admission for 21/05/2020 and operation is fixed for 22/05/2020. Report of the doctor is annexed. It is further stated that accused was granted interim bail earlier also including in 2019.

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Under these circumstances, I) furnishing ***personal bond and surety bond in the sum of Rs. 20,000/- (each)*** to the satisfaction of Court.

(a) Interim bail is allowed for ***30 days***. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;

(b) Applicant shall not flee from the justice;

(c) Applicant shall not tamper with the evidence;

(d) Applicant shall not threaten or contact in any manner to the prosecution witnesses;

(e) Applicant shall not leave country without permission;

(f) Applicant shall convey any change of address immediately to the IO and the court;

(g) Applicant shall also provide her mobile number to the IO;

(h) Applicant shall mark his attendance before concerned IO ,and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO concerned;

(i) Applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not

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available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.

(j) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday.

(k) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep lGPS as well as Bluetooth ON all the time during the period of such interim bail.

It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020

BAIL APPLICATION

State Vs Naeem
FIR No. 567/2018
PS.: Kashmiri Gate
U/s: 411/379/328/34 IPC

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Sulaiman Khan, learned counsel for applicant.
ASI Adesh Kumar PS Kashmere Gate in person.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Arguments heard.

3. It is stated by counsel that offence in question is u/s 328, 379, 411, 34 IPC. Applicant / accused has given consent for sharing his GPS and install **Aarogya Setu'** App on his mobile phone.

4. On the other hand, interim bail application is opposed. Common reply has been filed by the IO to both these bail applications. It is stated that offence is heinous in nature and not covered in the guidelines issued by Hon'ble High Court of Delhi as mentioned above.

5. It is also the directions by Hon'ble High court that in

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E-Mail to wife ( ) ...

a. wife namely Shahzadi Begum, w

aged about 41 years; suffering fr

any case bail application, including interim bail application, are to be decided on merit in any case.

6. It may be noted, that when different aspects are interconnected, then a holistic approach need to be taken. Since interim bail is granted in this case, thus after the expiry of the period of such bail the accused had to surrender back in concerned jail. It may also be note that earlier court was ordering, in appropriate cases, physical attendence of such accused before SHO physical, e.g. once a week. Further, in today's corona times ,court should not and thus do not direct the physical attendence in police station, including having regard to nature of corona infection, social distancing norms as well as due to the inconvineince which may be faced by accused due to lockdown .

Further problems being faced on account of lock-down due to the same is also urged by the accused/applicant side. Therefore, apart from other well settled grounds, such above mentioned conditions are deemed to be fit in overall facts and circumstances of the present case, as it is not desired otherwise to direct accused to mark physical attendance in the police station or no attendance at all. Thus as a viable alternetive to such condition to physical attendence need to be ordered. Further, when the accused need to surrender back to jail, it will assist in screening against corona infection.

It may further be noted that consent of the accused is taken through his learned counsel. It is stated that accused is ready to abide by any condition put by the court .

7. In this background, to get sufficient information, in order to to reduce and detect spread of Corona infection, when the accused surrender back to jail, as also for better ensure that he do

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members:

not flee from justice, and further that social distancing is maintained during present pandemic period. Therefore, having regard to the criteria of the High Court of Delhi as well as in the facts and circumstances of the present case and the submissions made by the counsel, accused is admitted to interim bail subject to following conditions:

I) furnishing ***personal bond in the sum of Rs. 15,000/-*** to the satisfaction of the concerned Jail Superintendent.

(a) Interim bail is allowed for ***45 days***. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;

(b) Applicant shall not flee from the justice;

(c) Applicant shall not tamper with the evidence;

(d) Applicant shall not threaten or contact in any manner to the prosecution witnesses;

(e) Applicant shall not leave country without permission;

(f) Applicant shall convey any change of address immediately to the IO and the court;

(g) Applicant shall also provide her mobile number to the IO;

(h) Applicant shall mark his attendance before concerned IO ,and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO

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Civil Appeal

concerned;

(i) Applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.

(j) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday.

(k) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep IGPS as well as Bluetooth ON all the time during the period of such interim bail.

8. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

9. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
20.05.2020

BAIL APPLICATION

State Vs Naeem
FIR No. 195/2018
PS.: Kashmiri Gate
U/s: 411/379/328/34 IPC

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Sulaiman Khan, learned counsel for applicant.
ASI Adesh Kumar PS Kashmere Gate in person.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Arguments heard.

3. It is stated by counsel that offence in question is u/s 328, 379, 411, 34 IPC. Applicant / accused has given consent for sharing his GPS and install **Aarogya Setu**' App on his mobile phone.

4. On the other hand, interim bail application is opposed. Common reply has been filed by the IO to both these bail applications. It is stated that offence is heinous in nature and not covered in the guidelines issued by Hon'ble High Court of Delhi as mentioned above.

5. It is also the directions by Hon'ble High court that in

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any case bail application, including interim bail application, are to be decided on merit in any case.

6. It may be noted, that when different aspects are interconnected, then a holistic approach need to be taken. Since interim bail is granted in this case, thus after the expiry of the period of such bail the accused had to surrender back in concerned jail. It may also be note that earlier court was ordering, in appropriate cases, physical attendence of such accused before SHO physical, e.g. once a week. Further, in today's corona times ,court should not and thus do not direct the physical attendence in police station, including having regard to nature of corona infection, social distancing norms as well as due to the inconvineince which may be faced by accused due to lockdown .

Further problems being faced on account of lock-down due to the same is also urged by the accused/applicant side. Therefore, apart from other well settled grounds, such above mentioned conditions are deemed to be fit in overall facts and circumstances of the present case, as it is not desired otherwise to direct accused to mark physical attendance in the police station or no attendance at all. Thus as a viable alternetive to such condition to physical attendence need to be ordered. Further, when the accused need to surrender back to jail, it will assist in screening against corona infection.

It may further be noted that consent of the accused is taken through his learned counsel. It is stated that accused is ready to abide by any condition put by the court .

7. In this background, to get sufficient information, in order to to reduce and detect spread of Corona infection, when the accused surrender back to jail, as also for better ensure that he do

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not flee from justice, and further that social distancing is maintained during present pandemic period. Therefore, having regard to the criteria of the High Court of Delhi as well as in the facts and circumstances of the present case and the submissions made by the counsel, accused is admitted to interim bail subject to following conditions:

I) furnishing ***personal bond in the sum of Rs. 15,000/-*** to the satisfaction of the concerned Jail Superintendent.

(a) Interim bail is allowed for ***45 days***. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;

(b) Applicant shall not flee from the justice;

(c) Applicant shall not tamper with the evidence;

(d) Applicant shall not threaten or contact in any manner to the prosecution witnesses;

(e) Applicant shall not leave country without permission;

(f) Applicant shall convey any change of address immediately to the IO and the court;

(g) Applicant shall also provide her mobile number to the IO;

(h) Applicant shall mark his attendance before concerned IO ,and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO

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members.

concerned;

(i) Applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.

(j) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday.

(k) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep IGPS as well as Bluetooth ON all the time during the period of such interim bail.

8. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

9. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
20.05.2020

BAIL APPLICATION

State Vs Rajesh Sharma
FIR No. 218/2018
PS.: Crime Branch
U/s: 22/29 NDPS Act & 63/65 Copy Right Act

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Vivek Aggarwal, learned counsel for the applicant.

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ)* read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.

2. Arguments heard.

3. It is stated by counsel that he is not arguing the case on merit but seeking interim bail on medical ground. It is further pointed out that earlier also he was granted interim bail on three occasions which is also verified by the concerned Jail Superintendent. Copy of report by Jail Superintendent is annexed in this regard. Further today medical status report regarding accused is also filed. Applicant / accused has given consent for sharing his GPS and install **Aarogya Setu**' App on his mobile phone.

4. On the other hand, interim bail application is opposed.

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It is stated that offence is heinous in nature and not covered in the guidelines issued by Hon'ble High Court of Delhi as mentioned above.

5. It is also the directions by Hon'ble High court that in any case bail application, including interim bail application, are to be decided on merit in any case.

6. It may be noted, that when different aspects are interconnected, then a holistic approach need to be taken. Since interim bail is granted in this case, thus after the expiry of the period of such bail the accused had to surrender back in concerned jail. It may also be note that earlier court was ordering, in appropriate cases, physical attendence of such accused before SHO physical, e.g. once a week. Further, in today's corona times ,court should not and thus do not direct the physical attendence in police station, including having regard to nature of corona infection, social distancing norms as well as due to the inconvineince which may be faced by accused due to lockdown .

Further problems being faced on account of lock-down due to the same is also urged by the accused/applicant side. Therefore, apart from other well settled grounds, such above mentioned conditions are deemed to be fit in overall facts and circumstances of the present case, as it is not desired otherwise to direct accused to mark physical attendance in the police station or no attendance at all. Thus as a viable alternetive to such condition to physical attendence need to be ordered. Further, when the accused need to surrender back to jail, it will assist in screening against corona infection.

It may further be noted that consent of the accused is taken through his learned counsel. It is stated that accused is ready

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to abide by any condition put by the court .

7. In this background, to get sufficient information, in order to to reduce and detect spread of Corona infection, when the accused surrender back to jail, as also for better ensure that he do not flee from justice, and further that social distancing is maintained during present pandemic period, accused is admitted to interim bail subject to following conditions:

I) furnishing ***personal bond and surety bond in the sum of Rs. 15,000/- (each)*** to the satisfaction of this Court.

(a) Interim bail is allowed for ***45 days***. After completion of the interim bail period applicant shall surrender before concerned Jail Superintendent. Necessary intimation be sent to concerned Jail Superintendent accordingly;

(b) Applicant shall not flee from the justice;

(c) Applicant shall not tamper with the evidence;

(d) Applicant shall not threaten or contact in any manner to the prosecution witnesses;

(e) Applicant shall not leave country without permission;

(f) Applicant shall convey any change of address immediately to the IO and the court;

(g) Applicant shall also provide her mobile number to the IO;

(h) Applicant shall mark his attendance before concerned IO ,and if he is not available then to concerned SHO, every alternative /second day through mobile by sharing his location with the SHO

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concerned;

(i) Applicant shall further make a call, preferably by audio plus video mode to concerned IO, and if he is not available then to concerned SHO, once a week, preferably on Monday between 10 a.m. To 5 p.m.

(j) Applicant shall keep his such mobile number 'Switched On' at all the time and particularly between 8 am to 8 pm everyday.

(k) Applicant shall install '**Aarogya Setu**' App on his mobile phone and will keep IGPS as well as Bluetooth ON all the time during the period of such interim bail.

8. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

9. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04(Central)Delhi
20.05.2020

State Vs Sahil Sharma
FIR No. 89/2020
PS.: Timar Pur
U/s: 186/332/353/188/269/270/34 IPC & Sec.3 PDPP Act

20.05.2020
Present: **Mr. N.N. Tripathi, Learned Addl. PP for State.**
Mr. Deepak Verma, learned counsel for the applicant.

Heard.

Certain clarification is required with regard to bail bond and surety bond. Put up for clarification for 21/05/2020.

(Naveen Kumar Kashyap)
ASJ-04(Central)/Delhi/20.05.2020